

(Handwritten Mark)

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.322/2006  
M.A.No.2302/2006  
O.A.No.225/2004

Thursday, this the 18<sup>th</sup> day of January 2007

**Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Smt. Neena Ranjan, Member (A)**

Begh Raj Singh retd BSO  
House No.400-A  
Hastal Village, PO Uttam Nagar  
New Delhi-59

..Applicant

(By Advocate: Shri MK Bhardwaj)

Versus

Union of India & others through

1. Shri S K Deb, Secretary  
Ministry of Defence  
South Block, New Delhi
2. Lt. General PS Dhariwal  
Engineer-in-Chief  
Army Headquarters  
Kashmir House,  
DHQ PO, New Delhi
3. Maj. Gen. Gautam Benerjee  
the Chief Engineer  
Western Command  
Chandimandir-134101
4. Major KS Chauhan  
Garrison Engineer  
Lalgarh Jattan  
PO Lal Garh Jattan

..Respondents

(By Advocate: Shri Rajeev Bansal and Engineer-in-Chief-respondent  
No.2 in person)

**O R D E R (ORAL)**

**Hon'ble Shri Shanker Raju, Member (J):**

Contemnor No.2 is present in person before us.

2. Learned counsel for respondents stated at the Bar that the respondents have now processed the case of the applicant for



redressal of his grievance regarding computation of pension and arrears thereof would be paid exempting him from second medical examination. This has complied with Tribunal's order in true letter and spirit. It is assured that the aforesaid arrears along with the interest @ 9% p.a. would be disbursed to the applicant by **10<sup>th</sup> February 2007**.

3. With the aforesaid observation, we exempt the presence of contemnor No.2 – Engineer-in-Chief and also dispose of the Contempt Petition. Notices are discharged. However, with liberty that in the event the directions are not complied with by the contemnors, the applicant would take recourse for revival of the CP.

4. Let a copy of this order be issued to both the parties **Dasti**.

*NR Ranjan*  
**( Neena Ranjan )**  
**Member (A)**

*S. Raju*  
**( Shanker Raju )**  
**Member (J)**

/sunil/